

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

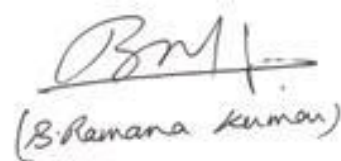
FOR THE ATTENTION OF THE CREDITORS OF
J.R.FOODS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	J.R.Foods Limited
2.	Date of incorporation of corporate debtor	20/08/1993
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES - Pondicherry
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L15142PY1993PLC000911
5.	Address of the registered office and principal office (if any) of corporate debtor.	J K Towers, 100 Feet Road, Pondicherry-605013
6.	Insolvency commencement date in respect of corporate debtor	11 th February 2022
7.	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of resolution process which is 10 th August 2022.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	B. Ramana Kumar Regn No: IBBI/IPA-001/IP-P00657/2017-2018/11140
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B. Ramana Kumar, I Floor (Rear Side), 51A Dr Ranga Road, Mylapore, Chennai - 600004 Email: rpjrfoods11222@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B. Ramana Kumar, Advocate & Insolvency Professional IRP : J.R.Foods Limited I Floor (Rear Side), 51A Dr Ranga Road, Mylapore, Chennai – 600004. Email: rpjrfoods11222@gmail.com
11.	Last date for submission of claims	February 28, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads Details of AR : Not Applicable

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **J.R.Foods Limited** on 11th February 2022.
2. The creditors of **J.R.Foods Limited**, are hereby called upon to submit their claims with proof on or before February 28, 2022 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only and may also give hard copy. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. The claims may be submitted in their specified forms: Form B-Operational creditors (other than workmen and employees); Form C- financial creditors ;Form CA- financial creditors in a class ; Form D-workmen or an employees ;Form E-Authorised representative of workmen or employees and Form F-creditors (other than financial creditors and operational creditors) copies of the above forms can be downloaded from <https://www.ibbi.gov.in/home/downloads>
5. Submission of false or misleading proofs of claim shall attract penalties.

Date : February 13, 2022
Place : Chennai




(B. Ramana Kumar)

B RAMANA KUMAR
Insolvency Professional
IBBI/IPA-001/IP-P00657/2017-018/11140